

**Central Administrative Tribunal  
Principal Bench**

**CP No.104/2019 in  
OA No.3089/2013**

New Delhi, this the 15<sup>th</sup> day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

1. Balbir Singh, D-104  
Retired Deputy Director (Group A)  
R/o D-104, Tagore Garden Extn.  
New Delhi-110027.
2. Chandan Roy  
Retired Deputy Director (Group A)  
R/o 25-B, Supriya Appts  
A-6, Paschim Vihar  
New Delhi-110063.
3. M.S. Kaushika  
Retd. Deputy Director (Group A)  
R/o Neelachal 1323/7  
Shambhu Dayal Mandir Marg  
Sonepat, Haryana.
4. Rakesh Bhanot  
Retd. Deputy Director (Group A)  
R/o B-21, Rana Pratap Bagh  
Delhi-110007. ....Applicants

(By Advocate: Ms. Richa Ojha)

Versus

1. Shri Ajay Kumar Bhalla  
Secretary, Ministry of Power  
Shram Shakti Bhavan, New Delhi.
2. Shri P.S. Mhaske  
Chairman, Central Electricity Authority  
Ministry of Power, Sewa Bhavan  
RK Puram, New Delhi. ....Respondents

(By Advocate: Shri Ashok Kumar)

**ORDER (ORAL)****Justice L. Narasimha Reddy:-**

This contempt case is filed alleging that the respondents are not implementing the Order dated 21.08.2018 passed by this Tribunal in OA No.3089/2013. It is brought to our notice that the respondents filed Writ Petition(C) No.4912/2019 against the Order in the OA and that on 08.05.2019, the High Court stayed the Order passed in the OA. After hearing both the parties, we are of the view that there is no point in keeping the CP pending once the order of stay has been passed by the High Court.

2. We, therefore, close the Contempt Petition, leaving it open to the applicant to pursue the remedies depending upon the outcome of the Writ Petition(C) No. 4912/2019.

**(Mohd. Jamshed)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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